

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 25th January, 2019

NO. LJ (B) 6/2019/6 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoints the following Officers as Executive Magistrates for conduct of General Elections to the Khasi Hills Autonomous District Council, 2019.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
1.	Shri K.B. Makdoh, Executive Engineer, PWD (Roads) Sohra Division, Sohra	Sub-Divisional Officer (Civil) Sohra.	Sub-Divisional Officer (Civil) Sohra.
2.	Shri B.K. Mawthoh, SDO (AH & Vety), Sohra Sub-Division, Sohra.	-do-	-do-
3.	Shri T. Kharrubon, Executive Engineer, PHE, Sohra Division, Sohra	-do-	-do-

sd-
(E.M. Donn),
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

MEMO.NO. LJ (B) 6/2019/6 - A,
Copy to:-

Dated Shillong, the 25th January, 2019

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Chief Electoral Officer, Meghalaya.
3. The Sub-Divisional Officer (Civil) Sohra.
4. District Council Affairs Department with reference to letter No. DCA.8.2014/104, dt. 24th January, 2019.
5. Personnel A.R (A) Department.
6. Election Department.
7. Data Entry Operator, Law (A) Deptt. for uploading in the Meghalaya web site.
8. Director of Information and Public Relation, Meghalaya, Shillong
9. Office Copy.

By Order etc.,


Joint Secretary to the Govt. of Meghalaya
Law (B) Department.
